

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1160 of 1997

Allahabad this the 21st day of December, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

S.K. OJHA, Ex. Executive Engineer (Survey) B.G.
 Construction Office, N.E. Railway, Gorakhpur,
 House No.164 A Ghosh Compound, Basharatpur East,
 Gorakhpur P.O. Basharatpur Distt. Gorakhpur,
 Pin-273004.

Applicant

By Advocate Shri R.N. Sinha

Versus

1. Union of India through the General Manager,
 N.E. Railway, Gorakhpur.
2. Chief Personnel Officer, N.E. Railway, Gorakhpur.
3. Chief Financial Advisor & Accounts Officer,
 N.E. Railway, Gorakhpur.

Respondents

By Advocate Shri Prashant Mathur

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant has come up with a claim
 that the respondents be directed to make payment
 of interest at 18% for delayed payment of G.P.F
 amount of Rs.15,046/- from 02.12.1989 till date
 of payment i.e. 02.7.1996.

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Sum

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2. As per applicant's case, he retired on 30.11.1989 and the amount of G.P.F. was paid to him on 02.12.1989, withholding a sum of Rs15,046/-, for which there is no reasonable ground and this amount was subsequently released on 02.7.1996 with Rs.1859/- only as interest thereon for this period, whereas the applicant is entitled for compound interest at the rate of 18%.

3. The respondents have contested the case, filed counter-reply with the mention that the whole amount as was due to the applicant at his retirement, has already been paid with admissible interest thereon.

4. Heard learned counsel for the parties and perused the record.

5. It is not in dispute that the applicant has been allowed interest of Rs.1849/- for delayed payment of Rs.15,046/- for the period from 1.12.89 to 02.7.96. Apparently this amount appears to be very disproportionate and, therefore, the O.A. is decided with the direction that the interest on Rs.15,046/- for the period 01.12.1989 to 02.7.96 be re-calculated at the rate of interest as was ^{under head} admissible during that ~~per~~relevant period and if some further amount comes out to be paid to the applicant, be paid to him within 3 months with

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further interest from 02.7.1996 till date
of payment on the admissible rate of interest
of G.P.F. for this period. No order as to costs.

Sce l x - sign
Member (J)

/M.M./